

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

REGISTERED / AD
Email : delhi@cestat.gov.in

Appeal No. E/3603/2004-3604/2004

Date 30/04/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
SUNIL STEEL PVT. LTD.
560, URLA INDL. COMPLEX, RAIPUR (CG) 493221

SUNIL STEEL PVT. LTD.

C.C.E. RAIPUR

Appellant

Vs

Respondent

dated 24-4-08

I am directed to transmit herewith a certified copy of Final order No. 222-223/08 Excise
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

Assistant Registrar

(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. RAIPUR

CENTRAL EXCISE BUILDING, DHAMTARI ROAD, TIKRAPARA, RAIPUR 492001.

2. Adv. / Consult

3. &D.P

4. Bar association, CESTAT, New Delhi

5. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

6. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

8. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

9. Nidheshak publications, I.P.Estate, new Delhi

10. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

11. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

12. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

13. Office Copy

14. Guard file

Assistant Registrar
(Excise Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE
TAX APPELLATE TRIBUNAL,
WEST BLOCK NO. 2, R.K. PURAM,
NEW DELHI**

COURT – II

EXCISE APPEAL No. 3603-3604 OF 2004

[Arising out of Order-in-Appeal No. 213/RPR-I/2003 dated 17.6.2003
passed by the Commissioner (Appeals), Central Excise & Customs,
Raipur]

For approval and signature:

Hon'ble Mr. S.S. Kang, Vice President,
Hon'ble Mr. Rakesh Kumar, Member (Technical)

1.	Whether Press Reporters may be allowed to see the order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	Yes
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3.	Whether their Lordships wish to see the fair copy of the order?	Yes
4.	Whether order is to be circulated to the Departmental authorities?	No

M/s. Sunil Steel Pvt. Ltd.

Appellants

Vs.

CCE, Raipur

Respondent

Appearance:

Shri None for the appellants,
Shri Sanjay Kumar, Departmental Representative, for the respondent

Coram:

Hon'ble Mr. S.S. Kang, Vice President,
Hon'ble Mr. Rakesh Kumar, Member (Technical)

Date of Hearing: 24th April, 2008

FINAL ORDER NO. 222-223/08 ES dated _____

Per S.S. Kang:

When the case was called, none appeared on behalf of the appellants in spite of notice. Copy of notice was also issued to the C.A. on record. In these circumstances appeal is dismissed for non prosecution.

(Dictated & pronounced in the Open Court.)

(S.S. KANG)
VICE PRESIDENT

(RAKESH KUMAR)
MEMBER (TECHNICAL)

Dated 25th April, 2008

RK